

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:328
ANSWERED ON:17.08.2010
JAIL BREAKS
Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of jail break, escape, securing of release from prison through forged documents etc. in the country including National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) the total number of cases reported/ registered and the action taken thereon during each of the last three years and the current year, State-wise;
- (d) whether the Union Government has issued any directive/advisory to various State Governments to beef up the security in the jails; and
- (e) if so, the details thereof and the reaction of the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.328 FOR 17.08.2010.

(a) to (c): As per data compiled by National Crime Records Bureau, a statement indicating number of jail breaks and escape from the jail during the period 2006 to 2008, State-wise is at annexure.

Information relating to the prisoners securing release from the prison through forged orders is not maintained centrally. However, in the National Capital Territory of Delhi, only one incident of release of prisoner through forged document has been reported during the last three years.

"Prisons" is a State subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the State Governments and UT Administrations. Therefore, any action against the accused officials is taken by the respective State Governments/UT Administrations and this information is not maintained centrally.

(d) & (e): With a view to strengthen the security arrangements in prisons, the Government of India has issued following advisories to State Governments/UT Administrations for taking effective measures in this regard:

- (1) Strengthening of security arrangement in jails dated 21.9.1998;
- (2) Tightening of security measures in jails dated 17.8.2006;
- (3) Release of prisoner against forged document dated 16.7.2009;
- (4) Improving of security measures in jails to avoid the incident of jail breaking dated 16.10.2009;
- (5) Smuggling of drugs into prisons dated 25.5.2010;and
- (6) Use of mobile phone in prisons dated 7.6.2010.

Apart from above, a comprehensive advisory covering all aspects of prison administration has also been issued to all the State Governments / UT Administrations on 17.7.2009.